

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 2**  
**(IB)-958(PB)/2019**

**IN THE MATTER OF:**

L & T Finance Ltd. .... Applicant/petitioner  
Vs.  
Delhi Baroda Road Carriers Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant Ms. Anandita Singh, Ms. Ojasvni Sharma, Advs.

**ORDER**

Learned counsel for the petitioner states that the dispute has been amicably settled between the parties and she has instructions to apply for withdrawal of the petition.

Dismissed as withdrawn.

In case, the terms of the settlement are not complied with and default occurs, the petitioner may file fresh petition or apply for revival of the same.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**